

October, 2021



Newsletter

e-Committee, Supreme Court of India

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The Hon'ble Chief Justice of India Shri NV Ramana visits the Digitization record room at Orissa High Court.



On 25.09.2021, Hon'ble Mr Justice N.V. Ramana, the Chief Justice of India, accompanied by Hon'ble Mr Justice U.U. Lalit, Judge, Supreme Court of India, Hon'ble Mr Justice Vineet Saran, Judge, Supreme Court of India and Dr S. Muralidhar, the Chief Justice of Orissa High Court, and the Hon'ble Judges of the High Court's IT Committee visited the High

Court's Record Room Digitization Centre.

A brief overview was presented before their Lordships about the process of record-keeping, scanning & digitisation of case records, archival and retrieval of digital case records of the High Court of Orissa during the visit.

Workshop for the Chief Justices of High Court on “ICT Enablement of Indian Judiciary through E-Courts & Way Forward” at National Judicial Academy



A one-day Online workshop for Chief Justices of High court on “ICT Enablement of Indian Judiciary through e-Courts Project and the way forward” was organised by the

e-Committee through the National Judicial Academy on 3 October 2021. Dr Justice D Y Chandrachud, the Chairperson of the e-Committee, spoke on the topic of “ICT Growth of

Indian Judiciary under e-Courts and its way forward”. He highlighted the ICT growth of the Indian Judiciary and also the benefits of using the National Judicial Data Grid (“**NJDG**”) for efficient court management and e-initiatives of various High Courts. Click the link to watch the full speech of Dr Justice D. Y Chandrachud, Judge, Supreme Court of India and the Chairperson e-Committee at the Chief Justice’s Workshop on the topic, “ICT Enablement of Indian Judiciary through e-Courts Project and the way forward” [“https://ecommitteesci.gov.in/video/ict-enablement-of-indian-judiciary-dr-justice-d-y-chandrachud-speech-at-chief-justices-workshop-nja/](https://ecommitteesci.gov.in/video/ict-enablement-of-indian-judiciary-dr-justice-d-y-chandrachud-speech-at-chief-justices-workshop-nja/) “

The second session was on ‘Role and Impact of High Court Complex Computer Committees in e-courts project and e-courts technical infrastructure through NIC’ The Speakers for the second session of the day was Justice Rajiv Shakhder, Judge,

High Court of Delhi spoke on the progress of the e-Courts project and various e-initiatives with particular reference to the High Court of Delhi. Justice Nitin Jamdar Judge, High Court of Bombay, spoke on the various salient features of the Case Information System (CIS) and National Judicial Data Grid (NJDG). Justice A. Muhamed Mustaque, Judge, High Court of Kerala, spoke on the Institutional Structural Reforms – Plans & Objectives and about the Evolution of Digital Space in Judiciary with particular reference to the High Court of Kerala. Ashish J Shirodhonker, Head of Department, e-Courts Project, highlighted the various e-Courts initiatives. The Chairperson, Dr Justice D Y Chandrachud, made the concluding remarks. He also emphasised the need to ensure an inclusive judicial system, increase access to justice through maintaining a hybrid model of court proceedings, and bring about a transformation in the judicial system through technology.

eSewa Kendra Inaugurated at Udaipur, Sonamura Court Complexes of Tripura



On 1st October 2021, the eSewa Kendras at Udaipur Court Complex, Gomati Judicial District, and Sonamura Court Complex, Sepahijala Judicial District were inaugurated by Mr Justice S. Talapatra, Judge, High Court of Tripura and Chairman, Computer Committee and Mr Justice A. Lodh, Judge, High Court of Tripura. Brief programmes were organised at both the Court Complexes on the event of inauguration of the eSewa Kendra in presence of the Judicial Officers, Bar Members, Court staff,

Officers of local Civil & Police Administration, Media, litigants and members of the public. Mr Justice S. Talapatra, Judge, High Court of Tripura and Chairman, Computer Committee, emphasised the importance of the eSewa Kendra, which are meant to serve the members of the Bar and litigants as a one-stop centre for availing all the citizen-centric services of the eCourts Project. The construction of eSewa Kendra in other Districts is in progress.

QR Code-based Judgments uploaded by Agartala Court Complex at Tripura on a pilot basis.



From 1st October 2021, all the Courts of Agartala Court Complex of West Tripura Judicial District have started uploading QR Code-based Judgments in CIS, which are available in the public domain through the District Court's official website and NJDG.

The QR Code is generated through the District Court CIS NC version 3.2,

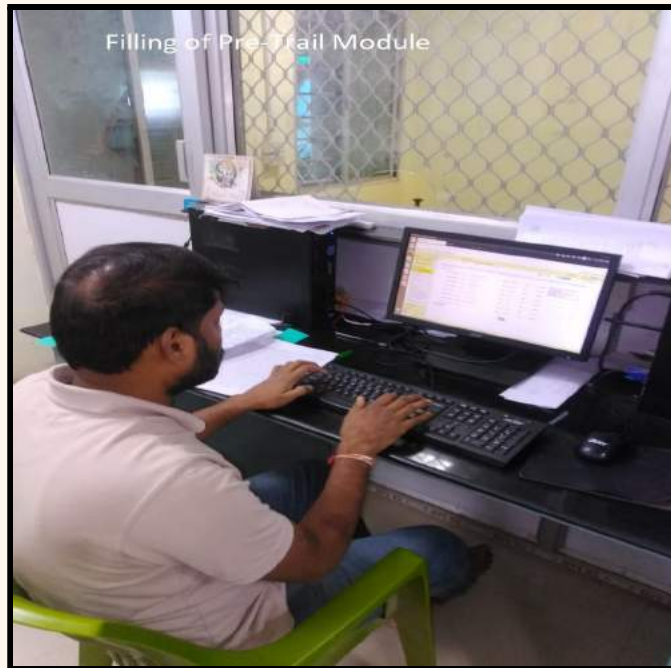
and the Courts of Agartala Court Complex have started this on a pilot basis.

The authenticity of such Judgments available in the public domain can be verified by scanning the QR Code given on the first page of the Judgment by using the QR Code Scanner of the eCourts Services Mobile Application. Upon scanning QR Code, the complete history of the concerned case, is instantly displayed in the mobile app.

The District Court Computer Committee of West Tripura has started a crucial citizen-centric service by attaching the QR Code in the Judgments.

This practice will soon be implemented in other District & Taluka Courts of Tripura.

Filling of remand details started in CIS Pre-Trial Module in Kaimur Court at Bhabhua, Bihar.



The filling of the Pre-Trial module has been started in Kaimur Court at Bhabhua. In Criminal cases where charge sheets are not filed, there are a lot of pre-trial stages like remand, bail which arise and are dealt with by the courts. The pretrial module has been enhanced, and when an accused is remanded, it can now be

added in the pretrial module from where the log of the remanded person can be maintained. This option under CIS 3.2 is an excellent feature whereby the vision of ICJS integrating court, police station, prison becomes a reality.

Rajasthan NIC bags “Gold Award” for implementation of E-Courts Project



Rajasthan High Court has been a pioneer in implementing various components of the E-Courts Project. Rajasthan pioneered case type uniformity in all subordinate courts for data cleansing and correct statistical reports. National Service & Tracking of Electronic Processes (NSTEP) and Inter-operable Criminal Justice System (ICJS) have been implemented in all the Courts. E-filing and E-payment facilities were also started in all the trial courts. Despite the crunch of resources, during the

Covid-19 pandemic, VC facilities were provided in all the courts, and the functioning of courts didn't stop even for a single day. Recognising the outstanding performance and valuable contribution in the E-Courts Project implementation, the Director-General of the National Informatics Centre (NIC) has awarded Gold Award to Shri Sanjay Sharma, Scientist-E, NIC Rajasthan and Technical Director NIC Rajasthan High Court.

High Court of Madras rolls out an Online portal for Gender Sensitization & Internal Complaints Committee (GSICC).



Madras High Court has rolled out an Online Portal for Gender Sensitization & Internal Complaints Committee <https://www.mhc.tn.gov.in/gsicc>. The said online complaint portal was officially launched by the Chief Justice of Madras High Court Mr Justice Sanjib Banerjee, in the presence of members of the Gender Sensitisation and Internal Complaints Committee-I (GSICC-I), Principal Seat, Madras High Court and other companion judges on 29.10.2021. The portal is bilingual (supports English and Tamil) and enables the

complaints/ Victim of gender bias, be it the Registry staff or any other person within the precincts of the Madras High Court, to lodge their grievance. The portal has Login through Mobile Number with OTP Verification, and the Complainant can track the status of the complaint with the Unique number generated in the portal. The details are reflected in the Committee Members dashboard and the victim's dashboard. The portal has a facility to generate various types of reports based on the requirement.

High Court of Kerala Inaugurates E-Sewa Kendras at Thiruvananthapuram, Neyyattinkara, Attingal, Nedumangadu.



E-Sewa Kendra at Thiruvananthapuram was inaugurated on 23.10.2021 by Sri. R Jayakrishnan, FTSC (Nodal Officer). Thiruvananthapuram in the presence of the President and Secretary of the Bar Association. Around 25 Advocates registered their names in the E-filing portal on the first day, and now advocates show much interest in registering their names. E-Sewa Kendra in Neyyattinkara was inaugurated on 20.10.2021 by Sri. Rakesh, Prl. Munsif(Nodal Officer) Neyyattinkara in the presence of President and Secretary of Neyyattinkara bar Association. E-Sewa Kendra in Attingal was inaugurated on 21.10.2021 by Sri. Mohan George, MACT Judge, Attingal in the presence of President and Secretary of Attingal Bar Association. Around 15 Advocates registered their names in the E-filing portal.

- E-Sewa Kendra in Nedumangadu was inaugurated on 21.10.2021 by Sri. J Nazar, Family Court Judge (Nodal

Officer) Nedumangad in the presence of President and Secretary of Nedumangad bar Association.

E-filing drive at Kottarakkara, Trissur and Paravur



- Help Desk for eFiling and Spot Registration Counter’ has been established.
- An E-filing registration drive was conducted at District Court Trissur.
- The e-Filing centre was inaugurated at Paravur, District Court Ernakulam, and Court Complex, Kottarakkara.

Judicial Officers as IT Nodal Officers for all Districts of Kerala

For the efficient and speedy implementation of eCourt Projects in the District Judiciary, The Chairman of the Computerization Committee of Kerala High Court has appointed Judicial Officers as IT Nodal Officers for all districts considering the proposals from the District Judges. The Principal District Judges were

requested to suggest Nodal Officers based on their calibre, keen interest in IT-related activities, development of IT infrastructure, Technical capabilities of supervising and implementing IT-related projects and assisting the District Judge in the management of the entire IT infrastructure provided to the district.

Reportable Judgements for Kerala Judge's Dashboard

High Court of Kerala has incorporated the facility for accessing the Reportable Judgments through the Judge's dashboard developed for the Honorable Judges as a part of the Court Management System CMS features an option for

marking judgments as reportable at the time of uploading the judgment and at any time later. It provides Date Wise and Judge Wise Search (<https://ecourts.kerala.gov.in>)

Online Application Module for State Brief Panel Lawyers

A web-based application was developed to invite online applications from eligible advocates to be included in the Senior and Junior panels of State Brief. A State Brief is appointed by the Court to defend an accused person who has been called upon to show cause why

he has not engaged an Advocate and who is under sentence of death. The selection to the said panel is made by the Honorable Chief Justice based on the recommendation of the Committee of the Honorable Judges.

Web application for Judicial Officers Transfer Application

The web-based application enables all Judicial Officers eligible for General transfer 2022 to digitally submit their applications from their dashboard, making it paperless submission. Officers not eligible for Transfer can also submit their

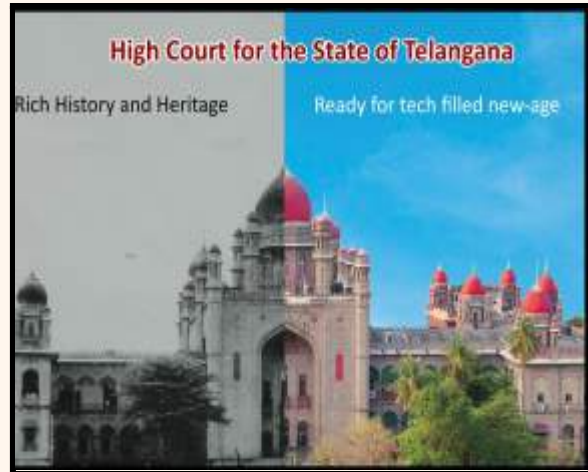
transfer applications. The software is integrated with the Electronic Service Book. The application also provides the details of the list of Officers due for transfer, the list of Vacant Courts etc.

Server Upgradation by High Court of Punjab & Haryana



High Court of Punjab and Haryana has made Enhancement of 45 TB Storage Space of 8 High-End rack servers keeping in view the increase in Digitization of freshly filed Judicial cases. It has also upgraded the existing antivirus server to the latest version to combat new viruses.

Know the Best Practices of High Courts



As part of the “Know the Best practices of High Court” series to disseminate information about the e-initiatives and the best practices of the High Courts, this month in the limelight are:

(i) The High Court of Uttarakhand at Nainital

(ii) The High Court of Telangana

(i) The High Court of Uttarakhand at Nainital - Click the link to read the e-initiatives and the best practices of Sikkim.

<https://ecommitteesci.gov.in/division/high-court-of-uttarakhand-at-nainital/>

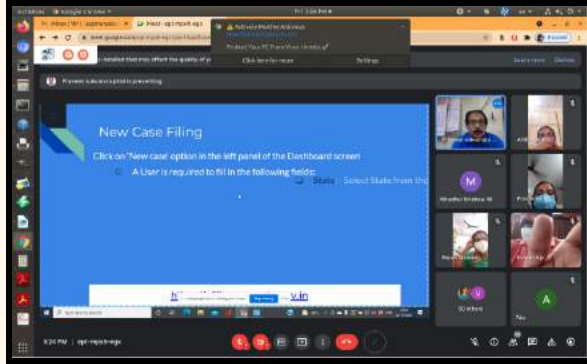
(ii) The High Court of Telangana - Click the link to read the e-initiatives and the best practices of Tripura.

<https://ecommitteesci.gov.in/division/tshc/>

Training programme on e-filing, Online Copy application, and NSTEP.



A ToT (Training of Trainers) programme regarding Online copy application module and Module for Process service integrated with NSTEP Mobile app with all the Master Trainers of the District Judiciary, NIC, High Court Unit and CPC was conducted through VC on 08.10.2021 by the High Court of



Kerala. The said TOT programme was aimed to throw insight into the modules, which will help impart training to the concerned staff of the District Judiciary. The said training was aimed to equip all the staff to imbibe the change to a digital work environment.

Staff training at Kasaragod, Kannur, Kollam, of Kerala District Judiciary

Under the TOT module, the High Court of Kerala and the Kerala Judicial Academy had trained 38 Staff of Kasaragod, Kannur and Kollam District on e-filing, Online Copy Application and the Module for process service

(NSTEP). The said 38 Trainers have in turn trained 1775 staff of Kasaragod, Kollam and Kannur Districts of Kerala District Judiciary from 13.10.2021 to 25.10.2021.

e-Courts Statistics:

Status of Virtual Courts as of 31.10.2021

Sr. No.	Virtual Court Name	Received	Proceedings Completed	Contested	Paid Challans	Fine Collected
1	Assam Traffic Department	17679	17425	68	3420	2335002
2	Chhattisgarh Traffic Department	74	73	0	29	60501
3	Haryana Traffic Department	7458	1553	12	139	122001
4	Jammu Traffic Department	114	114	2	42	63159
5	Karnataka Traffic Department	9515	9485	119	5729	15698940
6	Kashmir Traffic Department	2264	2262	25	568	376213
7	Kerala Traffic Department	34730	20287	45	3120	1679153
8	Kerala Transport Department	98830	55335	131	6553	8163751
9	Maharashtra Transport Dept	10588	10454	20	580	1395606
10	Notice Branch Delhi Traffic Dept	7149017	7088009	21839	616824	432595357
11	Odisha Traffic CTC-BBSR Commissionerate	2232	2232	4	191	192500
12	Pune Traffic Department	6080	6056	16	458	92051
13	Tamil Nadu Traffic Department	71617	70520	530	18164	133484860
14	Uttar Pradesh Traffic Department	526424	338366	371	25703	11439300
15	Virtual Court Delhi (Traffic)	2358169	2332044	75785	1156464	1323853372
	TOTAL	10294911	9954216	98967	1837985	1931551767

No. of cases dealt through Video Conferencing in High Courts/ District Courts during the Lockdown as of 31.10.2021

S. No.	High Court	Total No. of cases dealt through Video Conferencing in High Court and Bench			Total No. of cases dealt on Video Conferencing in District Courts.			Total
		From Date	To Date	Total Cases	From Date	To Date	Total Cases	
1	Allahabad	23-3-2020	31-10-2021	189296	23-3-2020	31-10-2021	2026253	2215549
2	Andhra Pradesh	26-3-2020	31-10-2021	326711	26-3-2021	31-10-2021	707014	1033725
3	Bombay	1-10-2021	31-10-2021	652	1-10-2021	31-10-2021	5610	6262
4	Calcutta	22-3-2020	31-10-2021	116481	22-3-2020	31-10-2021	34835	151316
5	Chhattisgarh	30-3-2021	31-10-2021	87186	23-3-2021	31-10-2021	27832	115018
6	Delhi	22-3-2020	31-10-2021	259949	22-3-2020	31-10-2021	2524242	2784191
7	Gauhati - Arunachal Pradesh	23-3-2020	30-9-2021	2253	23-3-2020	30-9-2021	8128	10381
8	Gauhati - Assam	26-3-2020	31-10-2021	80194	26-3-2020	31-10-2021	219805	299999
9	Gauhati - Mizoram	23-3-2020	31-10-2021	2940	23-3-2020	31-10-2021	12527	15467
10	Gauhati - Nagaland	22-3-2020	31-10-2021	2135	22-3-2020	31-10-2021	1950	4085
11	Gujarat	23-3-2020	31-10-2021	321769	23-3-2020	31-10-2021	147635	469404
12	Himachal Pradesh	24-3-2020	31-10-2021	91952	24-3-2020	31-10-2021	32594	124546

13	Jammu and Kashmir	23-3-2020	31-10-2021	243851	23-3-2020	31-10-2021	195776	439627
14	Jharkhand	25-3-2020	31-10-2021	160840	25-3-2020	31-10-2021	592041	752881
15	Karnataka	23-3-2020	31-10-2021	533966	23-3-2020	31-10-2021	101520	635486
16	Kerala	22-3-2020	31-10-2021	124225	24-3-2020	31-10-2021	262147	386372
17	Madhya Pradesh	23-3-2020	31-10-2021	524152	23-3-2020	31-10-2021	617379	1141531
18	Madras	26-3-2020	31-10-2021	1158675	26-3-2020	31-10-2021	242676	1401351
19	Manipur	15-4-2020	31-10-2021	21678	15-4-2020	31-10-2021	8315	29993
20	Meghalaya	22-3-2020	31-10-2021	884	22-3-2020	31-10-2021	21928	22812
21	Orissa	23-3-2020	31-10-2021	218073	1-3-2020	31-10-2021	181653	399726
22	Patna	24-3-2020	31-10-2021	147969	24-3-2020	31-10-2021	1382810	1530779
23	Punjab and Haryana	23-3-2020	31-10-2021	409618	23-3-2020	31-10-2021	486006	895624
24	Rajasthan	22-3-2020	31-10-2021	162305	16-3-2020	31-10-2021	133066	295371
25	Sikkim	24-3-2020	31-10-2021	468	24-3-2020	31-10-2021	6044	6512
26	Telangana	23-3-2020	31-10-2021	269578	23-3-2020	31-10-2021	162398	431976
27	Tripura	1-10-2021	31-10-2021	40	1-10-2021	31-10-2021	402	442
28	Uttarakhand	15-4-2020	31-7-2021	66181	15-4-2020	31-10-2021	34703	100884
	Total			5524021			10177289	15701310

Status of Implementation of Rules of Video Conferencing as of 31.10.2021

S.No.	High Court	Whether Rules of Video Conferencing is implemented in High Court	Whether Rules of Video Conferencing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	No	No
4	Calcutta	No	No
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati - Arunachal Pradesh	Yes	Yes
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	Yes
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	No	No
14	Jharkhand	Yes	Yes

15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	No	No
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	No	Yes
28	Uttarakhand	Yes	Yes
	Implemented	21	22

Status of Implementation of Rules of e-Filing as of 31.10.2021

S.No.	High Court	Whether Rules of e-Filing is implemented in High Court	Whether Rules of e-Filing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	No	No
4	Calcutta	No	No
5	Chhattisgarh	Yes	Yes
6	Delhi	No	No
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	Yes
10	Gauhati - Nagaland	No	No
11	Gujarat	No	No
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	No	No
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes

16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	No	No
20	Meghalaya	No	No
21	Orissa	No	No
22	Patna	Yes	Yes
23	Punjab and Haryana	No	No
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	No	No
27	Tripura	No	No
28	Uttarakhand	No	No
	Implemented	12	12

Status of Implementation of e-Sewa Kendras as of 31.10.2021

S. No	High Court	Whether Rules of e-Sewa Kendras is implemented in High Court	Whether Rules of e-Sewa Kendras is implemented in District Courts	Functioning e-Sewa Kendras in District Courts
1	Allahabad	Yes	Yes	74
2	Andhra Pradesh	Yes	No	0
3	Bombay	Yes	Yes	37
4	Calcutta	Yes	Yes	3
5	Chhattisgarh	Yes	Yes	1
6	Delhi	No	Yes	7
7	Gauhati - Arunachal Pradesh	Yes	No	0
8	Gauhati - Assam	Yes	Yes	20
9	Gauhati - Mizoram	Yes	Yes	2
10	Gauhati - Nagaland	Yes	No	-
11	Gujarat	Yes	No	-
12	Himachal Pradesh	Yes	Yes	1
13	Jammu and Kashmir	No	Yes	5
14	Jharkhand	Yes	Yes	23
15	Karnataka	Yes	Yes	3
16	Kerala	Yes	Yes	117

17	Madhya Pradesh	Yes	Yes	20
18	Madras	Yes	Yes	2
19	Manipur	No	No	-
20	Meghalaya	Yes	Yes	1
21	Orissa	Yes	Yes	109
22	Patna	Yes	Yes	4
23	Punjab and Haryana	Yes	Yes	3
24	Rajasthan	Yes	Yes	1
25	Sikkim	Yes	Yes	10
26	Telangana	No	No	0
27	Tripura	Yes	Yes	3
28	Uttarakhand	Yes	Yes	1
	Implemented	24	22	447

Status of Implementation of e-Payments as of 31.10.2021

S.No.	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	No
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	No	No
14	Jharkhand	Yes	No

15	Karnataka	Yes	No
16	Kerala	No	No
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	No
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	No
28	Uttarakhand	Yes	No
	Implemented	22	15

Status of Implementation of ICJS as of 31.10.2021

S.No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	No
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	No
12	Himachal Pradesh	Yes
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes

16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	No
20	Meghalaya	Yes
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	No
	Implemented	23

Training/Awareness Programme during October 2021

Training/Awareness Programme for Advocates/Advocate Clerks/ Staff/Judicial Officers during October 2021				
High Court// Institutions	Programme details	Month/ Date	Participants / Views	URL Link- Click to watch
Gujarat	ECT-004-2021 Advocate/Advocate Clerk Awareness Programme	09.10.2021	8899	https://youtu.be/ 0e8diQbU-ms
Karnataka	ECT-004-2021 Advocate/Advocate Clerk Awareness Programme	30.10.2021	3392	https://youtu.be/ Jg5gZjIUQow
Kerala	Court Staffs Training at Kerala Districts (Kasaragod,Kannur & Kollam)	08.10.2021 13.10.2021 - 25.10.2021	1785	Physical offline mode
Patna	ECT-004-2021 Advocate/Advocate Clerk Awareness Programme	30.10.2021	1014	https://youtu.be/i Zi9mmOoUi8
	Total Participants/ views		15090	
